

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No.385/2012
Date of Order : 08.11.2012

Mr. S.K. Malik counsel for the applicant
Mr. Anirudh Purohit proxy counsel for
Mr Vinit Mathur counsel for the respondents

Heard the learned counsel for the applicant. The case of the applicant is based on OA 38/2011 decided on 17/1/2012 with a direction that:

"In the result, the OA is allowed, and the applicant is held to be entitled to interest on the delayed payment of his DCRG w.e.f. 25.06.1989, i.e. three months after he stood compulsorily retired, till the date of the actual payment after the order dated 05/06.01.2011, and the rate of interest shall be the rate of interest on GPF deposits since then, as amended/modified from time to time. No order as to costs."

2. The learned counsel for the respondents has filed a calculation sheet showing interest which has accrued on his delayed payment and being paid. However, it appears that DCRG is being paid him at simple rate of interest. The applicant has filed the calculation sheet along with A-5 in support of his claim. The order by this Tribunal was that it should be paid at the same rate as is being paid in the instance of GPF claims. The case is, therefore, remanded to the competent authority i.e. respondent no. 3.

3. The respondent no. 3 will give a personal hearing to the applicant and take a decision using the same rate of interest and accounting standards as followed in GPF. With this OA is disposed off.

**[B.K. Sinha]
Administrative Member**

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29/11/12*